

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Misc. Application No.20642 of 2025 in Service
Tax Appeal No. 21620 of 2014
AND
Service Tax Appeal No. 21620 OF 2014**

(Arising out of Order-in-Appeal No.146/2014 dated 17.02.2014
passed by the Commissioner of Central Excise (Appeals-II),
Bangalore.)

Canara Bank

J.C. Road,
Bangalore - 560 002.

Appellant(s)

VERSUS

The Commissioner of Service Tax

Bangalore Service Tax-I Commissionerate,
Bangalore - 560 027.

Respondent(s)

APPEARANCE:

Ms. Brinda, CA for the Appellant.

Shri M. A. Jithendra, Asst. Com. (AR) for the Respondent.

CORAM:

**HON'BLE MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

FINAL ORDER NO. 21924 / 2025

DATE OF HEARING: 28.11.2025

DATE OF DECISION: 28.11.2025

PER: R. BHAGYA DEVI

Appellant has filed this Miscellaneous Application for
change of cause title from Syndicate Bank to Canara Bank in
view of amalgamation of Syndicate Bank with Canara Bank vide

Gazette Notification dated 04.03.2020. In view of this, the Miscellaneous Application is allowed.

2. Learned Authorised Representative (AR) for the Revenue submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court)

(P. A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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